

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fourteenth Lok Sabha)

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## SIXTH REPORT

(Presented on 9.3.2005 )

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Sixth Report.

2. The Committee met on 2 March, 2005 for –
  - I. Examination of five Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure.
  - II. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of rule 294(1) of the Rules of Procedure.
  - III. Reconsideration of classification of the Uniform Marriage and Divorce Bill, 2004 by Shri Bachi Singh Rawat, M.P.

### Examination of Constitution (Amendment) Bills

3. The Committee examined the following five Constitution (Amendment) Bills:-
  - (1) The Constitution (Amendment) Bill, 2005  
(Insertion of new article 25A) by  
Shri Yogi Aditya Nath, M.P.

The Bill seeks to amend the Constitution with a view to banning religious conversion by force or by inducement in any form.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 2005  
(Omission of article 44, etc.) by  
Shri Yogi Aditya Nath, M.P.

The Bill seeks to amend the Constitution with a view to omitting article 44 and to insert new articles 51B and 51C to make Uniform Civil Code enforceable throughout the country.

After consideration all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 2005  
(Amendment of article 1) by  
Shri Yogi Aditya Nath, M.P.

The Bill seeks to amend article 1 of the Constitution with a view to changing the nomenclature of our country from “India, that is Bharat,” to “Bharat, that is Hindustan.”

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 2005  
(Substitution of new article for article 37) by  
Shri Mohan Singh, M.P.

The Bill seeks to amend the Constitution with a view to making the Directive Principles of State Policy contained in Part IV of the Constitution enforceable and casting a duty on the State to implement the same.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (5) The Constitution (Amendment) Bill, 2005  
(Amendment of article 324) by  
Shri Mohan Singh, M.P.

The Bill seeks to amend the Constitution with a view to disqualifying a person from holding any post under the control of Central Government or State Government if he has served as Chief Election Commissioner or Election Commissioner in the Election Commission.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

### **Classification and allocation of time to Bills**

4. The Committee considered classification and allocation of time in respect of seventeen Bills as shown in Appendices.

5. After considering all aspects of the Bills, the Committee recommend that nine Bills shown in Appendix-I be placed in category ‘A’. The Committee further recommend that the remaining eight Bills shown in Appendix-II be placed in category ‘B’. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I & II.

### **Reconsideration of classification of Bill**

6. The Committee then considered the request of Shri Bachi Singh Rawat to reconsider their earlier decision (vide Fourth Report) regarding the classification of the Uniform Marriage and Divorce Bill, 2004 from category 'B' to category 'A'.

On reconsideration, the Committee did not see any justification for altering the original categorisation of the Bill.

### **Recommendations**

7. The Committee recommend that-

- (i) Sarvashri Yogi Aditya Nath and Mohan Singh be permitted to move for leave to introduce their Constitution (Amendment) Bills;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendices, be agreed to by the House; and
- (iii) the reclassification of the Bill, as shown in paragraph 6, be agreed to by the House.

NEW DELHI;

*2 March 2005*

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*11 Phalguna 1926 (Saka)*

CHARNJIT SINGH ATWAL,  
*Chairman,*  
*Committee on Private Members'*  
*Bills and Resolutions.*

## APPENDIX-I

(See para 5 of the Report)  
(List of Bills placed in category 'A' and allocation of time)

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Ban on Cow Slaughter Bill, 2004 by Shri Yogi Aditya Nath, M.P.	42 of 2004	A	2 hours
2.	The Constitution (Amendment) Bill, 2004 ( <u>Insertion of new article 45A</u> ) by Shri Suravaram Sudhakar Reddy, M.P.	58 of 2004	A	2 hours
3.	The Constitution (Amendment) Bill, 2004 ( <u>Insertion of new article 47A</u> ) by Shri Suravaram Sudhakar Reddy, M.P.	60 of 2004	A	2 hours
4.	The Constitution (Amendment) Bill, 2004 ( <u>Amendment of article 43A</u> ) by Shri Suravaram Sudhakar Reddy, M.P.	59 of 2004	A	2 hours
5.	The Constitution (Amendment) Bill, 2004 ( <u>Insertion of new article 21B</u> ) by Shri Suravaram Sudhakar Reddy, M.P.	52 of 2004	A	2 hours
6.	The Heritage Cities (Development) Bill, 2004 by Shri K. Manvendra Singh, M.P.	53 of 2004	A	2 hours
7.	The Constitution (Amendment) Bill, 2004 ( <u>Amendment of article 85, etc.</u> ) by Shri Pawan Kumar Bansal, M.P.	56 of 2004	A	2 hours
8.	The Reservation in Educational Institutions (For Children of Parents Living Below Poverty Line) Bill, 2004 by Shri Iqbal Ahmed Saradgi, M.P.	69 of 2004	A	2 hours
9.	The Computer Training Centres (Regulation) Bill, 2004 by Shri Iqbal Ahmed Saradgi, M.P.	70 of 2004	A	2 hours

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## APPENDIX-II

(See para 5 of the Report)  
(List of Bills placed in category 'B' and allocation of time)

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Constitution (Amendment) Bill, 2004 ( <u>Insertion of new article 100A</u> ) by Shri C.K. Chandrappan, M.P.	74 of 2004	B	2 hours
2.	The Constitution (Amendment) Bill, 2004 ( <u>Amendment of article 239AA, etc.</u> ) by Shri C.K. Chandrappan, M.P.	79 of 2004	B	2 hours
3.	The Special Financial Assistance to the State of Uttaranchal Bill, 2004 by Shri K.C. Singh Baba, M.P.	68 of 2004	B	2 hours
4.	The Rapid Action Force Bill, 2004 by Shri Iqbal Ahmed Saradgi, M.P.	71 of 2004	B	2 hours
5.	The Adoption of Children (Regulation) Bill, 2004 by Shri Iqbal Ahmed Saradgi, M.P.	75 of 2004	B	2 hours
6.	The Constitution (Amendment) Bill, 2004 ( <u>Amendment of article 130</u> ) by Shri S.K. Kharventhan, M.P.	72 of 2004	B	2 hours
7.	The Buy Indian Bill, 2004 by Shri Sunil Khan, M.P.	88 of 2004	B	2 hours
8.	The Constitution (Amendment) Bill, 2004 ( <u>Amendment of article 275</u> ) by Shri Suresh Chandel, M.P.	77 of 2004	B	2 hours

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